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Title: Secretary-General received messages from Rajya Sabha that Rajya Sabha passed the Constitution (113<sup>th</sup> Amendment) Bill, 2010 and Orissa (Alteration of Name) Bill, 2011 on the 9<sup>th</sup> November, 2010, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

MR. CHAIRMAN : Before I call the next hon. Member to speak on this issue, I call upon the Secretary-General to report about Bills.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) "I am directed to inform the Lok Sabha that the Constitution (One Hundred and Thirteenth Amendment) Bill, 2010, which was passed by the Lok Sabha at its sitting held on the 9<sup>th</sup> November, 2010, has been passed by Rajya Sabha at its sitting held on the 24<sup>th</sup> March, 2011, in accordance with the provisions of article 368 of the Constitution with the following amendments:-

#### **ENACTING FORMULA**

1. That at page 1, line 1, *for* the word "Sixty-first", the word "Sixty-second" be substituted.

#### **CLAUSE 1**

2. That at page 1, line 3, *for* the figure "2010" the figure "2011" be *substituted*.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

(ii) "I am directed to inform the Lok Sabha that the Orissa (Alteration of Name) Bill, 2011, which was passed by the Lok Sabha at its sitting held on the 9<sup>th</sup> November, 2010, has been passed by the Rajya Sabha at its sitting held on the 24<sup>th</sup> March, 2011, with the following amendments:-

#### **ENACTING FORMULA**

1. That at page 1, line 1, *for* the word "Sixty-first", the word "Sixty-second" be substituted.

#### **CLAUSE 1**

2. That at page 1, line 3, *for* the figure "2010" the figure "2011" be *substituted*.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

Sir, I lay on the Table the Constitution (One Hundred and Thirteenth Amendment) Bill, 2010 and the Orissa (Alteration of Name) Bill, 2011 as returned by the Rajya Sabha with amendments.

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